THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) Naxalite incident in the year 2008 and 2009 were 1591 and 2258 respectively and total killing of the people were 721 and 908 respectively.

(c) and (d) State Government deal with various issues related with naxal problem in the States. Central Government supplements their efforts both on security and development fronts over a wide range of schemes.

Rise in theft cases in Lutyen zones of New Delhi

3583. SHRIMATI JAYANTHI NATARAJAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether incidents of theft cases are on the rise in VIP Lutyen Zones of New Delhi;
- (b) if so, the details thereof for the last two years, year-wise; and
- (c) what preventive measures Government has taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) No, Sir. Theft cases are not on the rise in VIP Lutyen Zones of New Delhi. Theft cases in Lutyen Zones have come down from 696 in 2008 to 577 in the year 2009. Preventive measures taken in this regard are as follows:

- 1. Foot patrolling by beat/division staff.
- 2. Mobile patrolling through Motor cycles and Gypsies.
- 3. PCR patrolling with Police Station staff.
- 4. Patrolling with Civil Defence volunteers and Delhi Home Guards.
- 5. Patrolling under Area Security Plan.
- 6. QRTs equipped with automatic weapons deployed in each Police Station.
- 7. High Security Zone patrolling by mobile QRTs.
- 8. Pickets at selected points in High Security Zone.

E-registration of FIRs

3584. SHRI N.R. GOVINDARAJAR:

SHRIB.S. GNANADESIKAN:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government proposes for e-registration of FIRs through Public Kiosks to encourage transparency and better access to the police system and also to ensure punitive action against cops who fail to register cases as well as deterrents for false cases intended to harass innocents; and
- (b) if so, the details thereof and the time-frame by which this scheme would be brought into effect?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) A Review Committee on Police Reforms, constituted by the Ministry of Home Affairs, made a recommendation for 'Free Registration of Crime'. The Recommendation was sent to all States/UTs for implementation as 'Police' is a State subject. There is no proposal with Government of India for e-registration of FIRs through Public Kiosks.

For technical up-gradation and modernization of police stations, and higher level police offices, the Ministry is implementing the Crime & Criminal Tracking Network System (CCTNS). One of the objectives of the Scheme is improving delivery of citizen-centric services through effective usage of Information & Communication Technology (ICI).

Release of amount under MPF to Maharashtra

†3585. SHRI Y.P. TRIVEDI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government of Maharashtra has submitted any proposal for strengthening and modernization of the police force as per the proposal of the Central Government and demanded funds therefor:
 - (b) if so, when and the amount involved therein;
- (c) the present status of the proposal and whether Government has approved the proposal and released the amount to the Government of Maharashtra; and
 - (d) if not, the reasons therefor along with the details?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) For the financial year, 2010-11, Annual Action Plan proposals under the Scheme for Modernization of State Police Forces were called from the State Government by 22-01-2010. However, the proposal of government of Maharashtra to the tune of Rs. 175.31 crore was received in the Ministry of Home Affairs in April, 2010. The meeting of the High Powered Committee in

 $[\]dagger \textsc{Original}$ notice of the question was received in Hindi.